

Calling Attention Notice tabled by Shri Pandurang A. Madkaikar, Hon'ble MLA, Cumbharjua regarding

“Fear and Anxiety in the minds of residents of the Baiguinim People and its surrounding area within the Jurisdiction V.P. Se-Old Goa on the proposal of the Government to set up Solid Waste Management Plant at Baiguinim. Wherein the proposed site for the waste plant is not feasible, as presently there are many Residential /Commercial Complexes including Schools. Further World Heritage site is in the Vicinity.. The measures Government intends to undertake to revoke the proposal”

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Reply by Hon'ble Minister for Science & Technology

1. Speaker Sir, The Goa Waste Management Corporation (GWMC) is the nodal agency for executing Solid Waste Management infrastructure projects in the State of Goa. GWMC has proposed a Solid Waste Management Facility at Bainginium Village on the acquired land for the purpose, on similar lines as set up in North Goa at Saligao and Proposed Facility for South Goa at Cacora. The Proposed Facility at Bainguinim is considered to be a Central Facility for the state of Goa as there is a need to enhance the existing SWM system for Regional Area and thus improve the health and having standards of its residents. The main objective of the establishment of Centralized Solid Waste Management Facility (CSWMF) is for the scientific processing and disposal of the solid waste by the local bodies in compliance with the Solid Waste Management, Rules, 2016.

2. Speaker Sir, The land has been acquired by Corporation of the City of Panaji (CCP) for the purpose of setting up a Solid Waste Management Facility at Bainguinim bearing survey no 20/1-I, 20/1-A & 20/3-A-I of Old Goa Village Panchayat on 13/11/2008.

Subsequently, CCP issued letter to Town and Country Planning Department dated 22/10/2010 , requesting to freeze the land to maintain buffer zone of 500 meters around the land acquired at Bainguinim. Post this letter. Permissions have been granted by TCP and Village Panchayat of Old Goa for construction of various residential and commercial projects which were in violation of the letter from CCP and in direct violation of the notified regional plan wherein the area has been clearly notified as a Garbage Management Site.

3. Speaker Sir, CCP made application for setting up Bainguinim Facility of 100 TPD per shift to Goa State Expert Appraisal Committee for Terms of Reference on 24/03/2014. Based on TOR received, Goa State Infrastructure Development Corporation issued work order to M/s NEERI for carrying out EIA study.

4. Speaker Sir, High Court of Bombay at Goa in WP no. 734 of 2013 has disposed the matter between CCP and Village Panchayat of Old Goa for construction of compound wall.

5. Speaker Sir, In the meeting held on 22/06/2017 by Department of Municipal Administration which was chaired by Hon'ble Chief Minister, it was directed that the proposed Solid Waste Management Facility at Bainguinim by the CCP would be constructed and operated through GWMC. Subsequently, CCP vide letter no CCP/WMC/199/2017-18/6099 dated 06/12/2017 handed over the said site to GWMC.

6. Speaker Sir, The Government of Goa, is implementing this project through Goa Waste Management Corporation (GWMC), Saligao. Accordingly, GWMC has undertaken the work for establishment of the 250 tons/day

(TPD) capacity Centralized Municipal Solid Waste (MSW) Processing Facility based on Recycle & Sorting Line, Segregation, Bio-methanation and In vessel Composting at Baingunim in North Goa District.

7. Speaker Sir, GWMC has prepared a Detailed Project Report (DPR) for the same. The proposed facility will treat the municipal solid waste, after recovering all possible recyclables and segregating the same into the Wet (Organic) and Dry (Inorganic) fractions. Biogas will be generated from the Wet (Organic) fraction, which will be converted into electricity whereas the stabilized organic sludge shall be further processed to generate high quality Soil Conditioner and Compost. The Dry (Inorganic) fraction shall be cleaned and used to generate high quality Refused Derived Fuel (RDF). Only residual / inert fraction shall be landfilled in the Sanitary Landfill Facility.

For this proposed facility, GWMC retained CSIR-NEERI, Nagpur to carry out Environmental Impact Assessment (EIA) studies as per the ToR issued by State Expert Appraisal Committee (SEAC), Goa.

The EIA clearly concludes that this facility, the entire solid waste generated in the proposed area will be scientifically treated without any environmental damage. This facility creation will not damage or pollute the surrounding environment. The major impacts are positive for the environment as well as the local people. IT will improve the aesthetics of the surrounding areas and improve the quality of life, in specific the improvement of health. Indirectly this proposed activity will also create some employment to the local people.

8. Speaker Sir, Specific directions were given to Village Panchayats, Municipal Councils, Corporation and the State Government w.r.t Solid Waste Management Facility; in the following Court Orders:

- a) In the Order of the Hon'ble High Court dated 13.08.2013 w.r.t Suo Motu Writ Petition 2/2007,
- b) In the NGT Order dated 31.08.2018 w.r.t O.A No. 606/2018
- c) In Order of the Hon'ble High Court dated 11.07.2019 w.r.t Suo Motu Writ Petition 2/2007.

It is pertinent to note that the village panchayat of Old Goa is a major generator and doesn't have any waste management facility. It resorts to unscientific waste disposal methods.

9. Speaker Sir, The State of Goa, filled Status & Action of Solid Waste Management Facilities in Goa through Chief Secretary to NGT w.r.t O.A 606/2018 on 10/04/2019.

10. Speaker Sir, I would like to bring to the attention of this august house that the proposed facility is on the lines of the facility already setup and operational in Calangute from May 2016. This facility has been appreciated by all qualified and technical people who have visited the site. This facility finds mention by the Hon'ble NGT as a model which can be replicated by other states. This facility has been performing beyond expectations.

11. Speaker Sir, each and every household generates waste and it is a trend that people do not want to treat their own waste. There have been calls for decentralised facilities. It may be noted that each and every municipality had their own waste plants however they have not been able to run a scientific waste management system thus leading to generation of dumps which the present Government has taken up for remediation. The economies of scale are not present for decentralised systems hence the Government is setting up 4 regional facilities.'

12. Speaker Sir, the Hon'ble High Court of Bombay at Goa wide SMWP 2 of 2007 dated 11th July 2019 has directed the following:

' the other three solid management facilities proposed at Cacora, Baiguinim and Verna which are at various stages of implementation, including awaiting technical sanction and appointment of management consultant, etc. shall be completed by the State Government within a period of 28 months from today.' i.e. 11.07.2019